



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
TESTAMENTARY AND INTESTATE JURISDICTION**

**INTERIM APPLICATION (LODGING) NO. 20612 OF 2023**

**IN**

**TESTAMENTARY PETITION NO. 1262 OF 2021**

Shera Noshir (@ Naushir) Vajifdar

...Deceased

Savji Goker Devda @ Savji Gokul Patel

...Applicant/Petitioner

**Versus**

Bank of Baroda and others

...Respondent

\* \* \*

- Mr. Bahraiz Irani a/w Mr. Afrin Dalal, for Applicant/Petitioner.
- Ms. Asha Bhuta a/w Avani Bhanushali and Ansul Bhuta, for Punjab National Bank.

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**CORAM : MANISH PITALE, J**

**DATE : 22<sup>nd</sup> JANUARY, 2024.**

**P. C. :**

1. The learned counsel appearing for the applicant / petitioner has invited attention of this Court to order dated 03<sup>rd</sup> January, 2024, wherein the three respondent banks in this case i.e. Bank of Baroda, Central Bank of India and Punjab National Bank were expected to respond to the issues raised by the applicant.

2. While Central Bank of India and Punjab National Bank are represented by Advocates, no responses are filed on their behalf. There is no appearance at all on behalf of the Bank of Baroda, despite the directions issued by this Court in paragraph No. 7 of the said order, to the effect that the Branch Manager of Bank of Baroda would

have to remain personally present in this Court.

3. The Central Bank of India and Punjab National Bank are given last chance to file their responses / affidavits within two weeks from today.

4. List the proceeding for further consideration on **07<sup>th</sup> February, 2024.**

5. Issue non-bailable warrant to Mr. Rakesh K. Garg, Bank of Baroda, P. M. Road Branch, Laxmi Insurance Building, Ground floor, Sir P. M. Road, Fort, Mumbai-400001, returnable on 07<sup>th</sup> February, 2023.

**(MANISH PITALE, J.)**